

केन्द्रीय प्रशासनिक अधिकरण ..... न्यायपीठ में  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

आदेश पत्र  
ORDER SHEET

आवेदन शं० 200  
ORIGINAL APPLICATION No. 548 of 200

आवेदक  
Applicant(s)

S. Hanikumar and  
another

प्रत्यर्थी  
Respondent(s)

C.A.M.T. BSNL, Trivandrum  
and A. others

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for

Applicant(s)

Mr. B. SasiDharan  
Chempazhanthiyil

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for

Respondent(s)

रजिस्ट्री के टिप्पणी

Notes of the Registry

अधिकरण के आदेश

Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 30/7/04

Date of Presentation :

30.7.04 Mr. Vishnu

Mr. TC Krishna

पंजीकरण की तारीख : 30/7/04

Date of Registration :

Heard. Orders pronounced in open court.

विषय : Regular Promotion

Subject :

2.6.2

HPD (AM)

✓  
AVH (VC)

तैनाती की तारीख : 30/7/04

Date of Posting :

30.8.04

rv

20/7/04

F. O. verified  
R. S. bld  
M. Adm

Mr. Farhan  
7/6/04

Final Orders issued on 09/8/04.

09/8/04

Copies of all  
documents  
are sent to  
the concerned  
parties

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.578/2004.

Friday this the 30th day of July 2004.

**CORAM:**

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

1. S.Harikumar,  
Superintending Engineer,  
Telecom Civil, IIInd floor,  
Ponnu Building, Power House Road,  
Thiruvananthapuram.
2. S.Pattabiraman,  
Superintending Engineer,  
Telecom Civil,  
Panampally Nagar, Ernakulam.      Applicants

(By Advocate Shri Sasidharan Chempazhanthiyil)

vs.

1. The Chief General Manager, Telecom, Bharat Sanchar Nigam Limited, Kerala Telecom Circle, Thiruvananthapuram.
2. The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.
3. Departmental Promotion Committee for Superintending Engineer Civil (P&T Building Works, Group A Service) represented by Member, Telecom Service, Sanchar Bhavan, New Delhi.
4. Union Public Service Commission, represented by its Secretary, Dholpur House, New Delhi.
5. Union of India represented by the Secretary to the Government of India, Ministry of Communications, New Delhi. Respondent

(By Advocate Mr. TC Krishna, ACGSC)

The application having been heard on 30.7.2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

After making submissions for some time, learned counsel for the applicants seek permission to withdraw the O.A. with liberty to take up the matter with the official respondents. Liberty is granted. Application is dismissed as withdrawn. No costs.

Dated the 30th July, 2004.

*28/28*  
H.P.DAS

ADMINISTRATIVE MEMBER

*A.V.HARIDASAN*  
A.V.HARIDASAN  
VICE CHAIRMAN

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